and Exports by a notification dated the 28th August, 1959; and

(c) whether the consignments in question have been handed over to the parties concerned?

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWARI SINHA): (a) Yes, Sir.

(b) No, Sir. The correct position is that the Joint Chief Controller of Imports and Exports, Bombay issued a Trade Notice on the 28th August, 1959, clarifying the position regarding the restrictions on the importation of camphor of all varieties and grades. This was a reproduction of a similar notice issued by the Joint Chief Controller of Imports and Exports, Calcutta, on the 22nd July 1959.

(c) The cases are under adjudication by the Collector of Customs, Calcutta.

SHRI AMOLAKH CHAND: May I know, Sir, since how long is this matter under adjudication, and when is it likely to be completed?

SHRIMATI TARKESHWARI SINHA: As I said, the original Trade Notice was issued on the 22nd July, 1959. After that, the whole matter is under adjudication.

MR. CHAIRMAN: The questions are over.

## WRITTEN ANSWERS TO QUES-TIONS

## STATEMENT OP SHRI C. D. DESHMUKH re. ENQUIRIES AGAINST CORRUPT PERSONS

\*551. SHRI DAHYABHAI V. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a statement made by Shri C. D. Deshmukh. Chairman, University Grants Commission which appeared in the 'Hindu' of the 11th July, 1959 to the effect that he would offer to undertake enquiries against corrupt persons and unearth certain incidents that have not so far come to light; and

(b) if so, whether Government have considered the offer?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT) : (a) and (b). A report, published in the 'Hindu' of 12th July 1959, of Sastri Memorial lecture delivered by Shri C. D. Deshmukh on 11th July 1959 has come to Government's notice. Shri Deshmukh did not make any such offer. He is reported to have suggested appointment of a standing judicial tribunal and said that if such a body were appointed he would be happy to lay information before it himself.

## LICENSING OF PRIME QUALITY MILD STEEL SHEETS TO ACTUAL USERS

\*552. SHRI DAHYABHAI V. PATEL: Will the Minister of STEEL MINES AND FUEL be pleased to state:

(a) whether, under the steel import policy, such mild steel sheets of prime quality as are rolled in the country are licensable to actual users; and

(b) whether it is a fact that certain jute mills which do not possess any engineering works and which are themselves not manufacturing any steel articles or receptacles were given licences to import mild steel sheets?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): (a) Under the current licensing policy, M.S. Sheets of specifications normally rolled, indigenously are not licensable.

(b) No such ease has so far come to the notice of the Government.